Name of the Corporate Debtor: Supreme Best Value Kolhapur (Shiroli) Sangli Tollways Private Limited; Date of commencement of CIRP: August 25, 2025; List of creditors as on:15th September 2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

| | il. Name of creditor | Details of claim received | | | | Details of claim admitted | | | | | | | | Amount of | Amount of any | | (Amount in Rs.) |
|---|--------------------------------------------------------------------------------------------------------------------|---------------------------|---------------------------------|--------------------------------|----------------------|----------------------------------|---------------------------------|--------------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|-----------------------|---------------------|-------------------------------------------|----------------------------------------------------------|---------------------------------------|
| S | | Date of receipt | Principal Amount Claimed (a) | Interest Amount Claimed (b) | Amount claimed (a+b) | Principal Amount Admitted (a) | Interest Amount Admitted (b) | Amount of claim admitted (a+b) | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % voting share in CoC | contingent claim | t mutual dues, that may be set- off | Amount of claim under verification/not admitted | Romarks if any |
| | Phoenix ARC Private Limited, Trustee of Phoenix Trust FY 22- 16 (Assignor: L&T Infrastructure Finance Co. Limited) | 04-09-2025 | 56,74,49,749 | 1,44,09,20,800 | 2,00,83,70,549 | 56,74,49,749 | 1,37,52,75,787 | 1,94,27,25,536 | Term Loan | 1,94,27,25,536 | Nil | No | 17.17% | 0 | 0 | 6,56,45,013 | Excess interest not accepted |
| | 2 Canara Bank | 05-09-2025 | 90,62,76,654 | 3,09,51,63,164 | 4,00,14,39,818 | 90,62,00,654 | 3,09,50,79,296 | 4,00,12,79,950 | Term Loan | 4,00,12,79,950 | Nil | No | 35.36% | 0 | 0 | 1,59,868 | Excess claim not accepted |
| | 3 Central Bank of India | 06-09-2025 | 94,48,02,739 | 3,04,21,47,347 | 3,98,69,50,086 | 91,90,00,000 | 2,73,71,47,088 | 3,65,61,47,088 | Term Loan | 3,65,61,47,088 | Nil | No | 32.31% | 0 | 0 | 33,08,02,998 | Excess interest not accepted |
| | 4 Union Bank of India | 09-09-2025 | 58,10,00,000 | 1,13,50,12,598 | 1,71,60,12,598 | 58,10,00,000 | 1,13,50,02,788 | 1,71,60,02,788 | Term Loan | 1,71,60,02,788 | Nil | No | 15.16% | 0 | 0 | | Unsupported claim amount not accepted |
| | 4 Total | | 2,99,95,29,142 | 8,71,32,43,909 | 11,71,27,73,051 | 2,97,36,50,403 | 8,34,25,04,959 | 11,31,61,55,362 | | 11,31,61,55,362 | _ | | 100% | _ | | 39,66,17,689 | |

SECURITY:

All the Secured creditors have common security (parri-passu) as follows:

- 1 A First Mortgage and Charge over all that piece and parcel of freehold non-agricultural land admsg. 302 sq. meters forming part of he said Property known as private plot no. 25 or thereabouts forming part of Mouje Pali of Sidhagad taluk District Raigad also together with free independent ownership, use of internal approach road, open space and amenity plot in the layout in common with other plot holders together with permanent right of way and other rights common on the internal approach road with equial responsibility for the preservation and maintenance of the internal approach road. Togather with all buildings, erections, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing attached thereto.
- 2 A First mortgage and charge over all the Borrower's immovable properties together with all appuftenances and structures thereon and threreunder, both present and filture, excluding the Project Site (as defined in Concession Agreement)
- 3 A First charge by way of hypothecation over all the borrower's tangible movable assets, including movable plant & machinery, machinery spares, tools & accessories, furniture, fixtures, vehicles and all movable assets, both present and future excluding the Proiect site (as defined in Concession Agreement)
- 4 A first charge on all intangible assets of the Borrower including burt not limited to the goodwill, undertaking and uncalled capital of the Borrower.
- 5 A first charge/assignment of all the receivables/revenues of the Borrower from the Proiect.
- 6 A first charge on the Borrower's bank accounts including, without limitation, the ESCROW Account and the Debt Service Reserve Account and each of the other accounts required to be operend by the Borrower under any project Document or Contract.
- 7 A first charge by way of assignment or creatiorr of Security Interest on:
- (i) All the rights, titles, interest. Benefits, claims and demands whatsoever of the Borrower under the Consortium Agreement and the Project Documents
- (ii) All the rights, titles, interest. Benefits of the borrower in licenses, Permits, approvals and consents.
- (iii) All the rights, titles, interest. Benefits, claims and demands whatsoever of the Borrower in the insurance contracts/policies procured by the Borrower or procured by any of its contractors favouring the borrower for the project.
- (iv) All the rights, titles, interest. Benefits, claims and demands whatsoever of the Borrower in any guarantees, liquidated damages, letter of credit or performance bond that may be provided by the counter party under any project document.
- 8 Personal Guaratees of Mr. Vikram B Sharma and Mr. Vikas B Sharma
- 9 Pledge of shares in favour of respective lenders on exclusive basis